



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A. 1490 /2018.

IN THE MATTER OF :

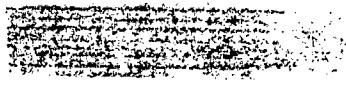
An application under section 19 of the
Administrative Tribunals Act, 1985;

DETAILS OF THE APPLICATION :

1. PARTICULARS OF THE APPLICANTS :

1. Sri Sujit Bijuli, son of Subhas Bijuli, Permanent resident of Village - Unal, Post Office - Ururi, Police Station - Bhaganpur, District - Purba Medinipur, Pin - 721458 appointed as GDSMC Katranka B.O. in Egra Sub-Division under Contai Division.
2. Sri Buddhadeb Barman son of Achintya Kumar Barman, permanent resident of Village and Post Office - Taladiha, Police Station - Patashpur, District - Purba Medinipur, Pin - 721144 appointed as GDSMD Teghari B.O. in Egra Sub-Division under Contai Division.
3. Sri Sujit Manna son of Late Bhim Charan Manna, Permanent resident of village - Maisali, Post Office - Dhangoan, Police Station - Contai, District - Purba Medinipur, Pin - 721401, appointed as GDSMD Brajaballavpur B.O. in Egra Sub-Division under Contai Division.

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4. Sri Parameswar Bera son of Sri Chittaranjan Bera, Permanent resident of Village - 2nd Part Jalpai, Post Office - Tarapakhia, Police Station - Nandigram, District - Purba Medinipur, Pin - 721656, appointed as GDSMD Ballyagobindapur B.O. in Egra Sub-Division under Contai Division.

IN THE MATTER OF :

Non circulation in Contai Division
Chief Post Master General West Bengal
Circle memo no. Rectt./R-46/2018 Dated
21.08.2018, 04.09.2018 & 05.09.2018
extending opportunity to GDS of all
divisions in West Bengal Circle to appear
in Limited competitive examination for
promotion to vacant MTS post existing in
postal and RMS divisions in West Bengal
Circle where there is not GDS to compete.
The Non Circulation has caused serious
prejudice to the applicants.

- VERSUES -

2. PARTICULARS OF THE RESPONDENTS :

1. Union of India, through the Secretary M.O.C.&I.T. having its office at Dak Bhawan, New Delhi - 110001.
2. The Chief Postmaster General, West Bengal Circle, having its office at Yogayog Bhawan, Kolkata - 12.
3. The Postmaster General South Bengal Region, Yogayog Bhawan, Kolkata - 12.

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4. The Director of Postal Services, South Bengal Region, Yogayog Bhawan, Kolkata-12.
5. The Superintendent of Post Offices Contai Division, P.O. - Contai, Dist. - Purba Medinipur, Pin - 721401.
6. The Inspector of Post Offices Egra Sub-Division, P.O. - Egra, Dist - Purba Medinipur, Pin - 721429.

..... Respondents.

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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/ 350/1490/2018

Date of Order: 09.10.2018

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

For the Applicant(s): Mr. K. Mishra, Counsel

Mr. B. Chatterjee, Counsel

For the Respondent(s): Mr. S. K. Ghosh, Counsel

O R D E R (O R A L)

A.K Patnaik, Member (J):

Heard Mr. B. Chatterjee leading Mr. K. Mishra, Ld. Counsel for the applicant, and Mr. S. K. Ghosh, Ld. Counsel for the official Respondents.

2. M.A. No. 730/2018 filed for joint prosecution of this case is allowed and disposed of accordingly.

3. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

"a) Leave be granted to the applicants, to move this application jointly, in terms of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987 having regard to the common interest of all the applicants;

b) An order do issue by this Hon'ble Tribunal requiring the respondents to cause fresh notification for recruitment of Multi Tasking Staffs in the Department of Posts, Government of India in supersession of the recruitment notices dated 21.08.2018; 04.09.2018 and 05.09.2018 and further cause wide circulation of such fresh notification for information of all intending eligible Gramin Dak Sevaks working in Contai Division in order to ensure their participation in such recruitment process.

c) an order do issue thereby requiring the respondents to allow the applicants to apply for the posts of Multi Tasking Staffs in West Bengal Circle in the Department of Posts, Government of India in respect of vacancies for the year 2018 beyond the last date of making such application, as stipulated in the recruitment notices dated 21.08.2018; 04.09.2018 and 05.09.2018;

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d) an order do issued thereby requiring the respondents to hold supplementary /special examination of the applicants for the post of Multi Tasking Staffs in the Department of Posts, Government of India in West Bengal Circle against vacancies for the year 2018;

e) Such other or further order or orders be passed, if required, even by moulding the reliefs specifically prayed for herein above as would afford complete relief to the applicants."

4. After hearing in extenso, Ld. Counsel for the applicants, prays liberty of this Tribunal to make comprehensive representations individually to Respondent Nos. 2 and 5 within a period of two weeks and prayed that specific time frame may be fixed by directing the Respondent Nos. 2 and 5 to consider the said representations as per rules and regulations governing the field.

5. I do not think that it will be prejudicial to either of the sides if the O.A. is disposed of by granting liberty to the applicants to make comprehensive representations individually. Accordingly, without going into the merit of the matter, the O.A. is disposed of by granting liberty to the applicants to make comprehensive representations individually to Respondent Nos. 2 and 5 annexing all the required documents within two weeks from the date of receipt of this order and if any such representation is preferred to Respondent Nos. 2 and 5 then they will consider the same keeping in mind rules and regulations governing the field and communicate the result thereof to the applicants by way of a well reasoned order within a period of four weeks from the date of receipt of the representation. Although, I have not expressed any opinion on the merit of the O.A. still then I hope and trust that after such consideration if the applicants' grievance are found to be genuine and they are otherwise eligible then expeditious steps be taken by the Respondents to grant the benefit as claimed by them in their representation.

6. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

7. Copies of this order be handed over to Ld. Counsel for both the parties. Applicant is also granted liberty to annex a copy of this order along with his representation to be preferred within two weeks to Respondent Nos. 2 and 5.


(A.K.Patnaik)
Member(J)